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O.A.No.131/1996.

ORDER DATED 23-8-2002.

of his stand is that it was the duty of the Appointing Authority to verify the certificate in question before issuing the order of appointment but the same had not been done and accordingly, it was not the fault of the Applicant and on this ground the order passed by the Disciplinary Authority is liable to be set aside. We do not find any merit in this argument; especially because, the applicant failed to avail the facility of preferring the appeal as provided under the Rules. Further the Applicant never denied that the certificate produced by him in support of his educational qualification and date of birth was not bogus.

In view of this, we find no merit in this Original Application which is accordingly dismissed.

No costs.

M. Mohanty 23/08/2002  
(MANORANJAN MOHANTY)  
MEMBER (JUDICIAL)

V. Srikantan  
(V. SRIKANTAN)  
MEMBER (ADMINISTRATIVE)

KNM/CM.